

इस वर्ष इस लाभ से वंचित रह गये थे और दोनों वर्गों के विद्यार्थियों से, बाद में कितने आवेदन पत्र प्राप्त हुये जिन्हें छात्रवृत्तियां नहीं दी गईं; और

(ङ) क्या अब उन्हें छात्रवृत्तियां देने का सरकार का विचार है और यदि नहीं तो इसके क्या कारण हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन)

(क) जी नहीं ।

(ख) इन छात्रों को छात्रवृत्तियां मंजूर करने के लिये शिक्षा निदेशक कार्यभारी अधिकारी हैं किन्तु जैसा कि भाग (क) में कहा गया है वर्तमान व्यवस्था से छात्रों को कोई कठिनाई नहीं होती है ।

(ग) जी नहीं ।

(घ) देरी से आवेदन पत्र भेजने के कारण किसी भी छात्र को छात्रवृत्ति से वंचित नहीं किया गया है अनुमति जाति के ऐसे सभी छात्रों को छात्रवृत्तियां दे दी गई थीं जिन्होंने इनके लिए आवेदन किया था । किन्तु धन की कमी के कारण कम आय समूह वाले 37 छात्रों को छात्रवृत्तियां मंजूर नहीं की जा सकी थीं ।

(ड) जी नहीं । कम आय समूह के लिए अलग से रखा गई मारी रकम का पूरी तरह से उपयोग कर लिया गया है और इसलिए इन छात्रों को छात्रवृत्तियां देने के लिए धन उपलब्ध नहीं है ।

Increase in Rates for Instructional Flying

5791. SHRI M.L. SONDHI: Will the Minister of TOURISM & CIVIL AVIATION be pleased to state:

(a) whether Government have raised the rates for instructional flying from the 1st April, 1968; and

(b) if so, the reasons therefor and its effect on the activities of the Flying Clubs in the country?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir. A statement showing the rates in force prior to 1st April, 1968, and the revised rates is laid on the Table of the House. [Placed Library. See No. LT-670/68].

(b) The cost of training has considerably increased since the rates were last fixed in March, 1954. Also the number of Flying Clubs and trainees has increased very considerably. As the funds available for subsidising flying training at the Flying Clubs are limited, it became necessary to enhance the fees payable by the trainees, so as to provide more hours of flying within the available resources. The revised rates should have no adverse effect on the total revenues of the Clubs.

Bridge on National Highway No. 5

5792. SHRI KAMALANATHAN:
SHRI MAYAVAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether any bridge on National Highway in No. 5 on Madras Bombay section has been reported by the Madras Government as weak and dangerous; and

(b) if so, the action taken to put it on sound footing?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSAN): (a) Yes, Sir. Bridges at Miles 32/8 and 32/2 are reported to be weak.

(b) The reconstruction of the bridge at mile 32/8 at a cost of Rs. 3.49 lakhs was sanctioned in August 1966; but according to a report received from the State Government, the work has been commenced recently.

As regards the bridge at mile 32/2, two estimates, one amounting to Rs. 3,400 for carrying out investigations and the other amounting to Rs. 9 lakhs for the reconstruction of the bridge were received by the Government of India from the State Government some years ago. The first estimate of Rs. 3,400 has been sanctioned; and, on receipt of technical data collected as a result of the investigations, the estimate of Rs. 9 lakhs for the reconstruction of the bridge will be examined and the decision reached will be communicated to the State Government.

Officers in the Delhi Administration

5793. SHRI K. M. KOUSHIK:
SHRI K.P. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Grade I officers of Subordinate Executive Service of the Delhi Administration, Delhi who are working on posts higher than Grade I on regular basis and on *ad hoc* basis separately;

(b) the number of Grade II officers of Subordinate Executive Services of the Delhi Administration, Delhi who are working on posts in Grade I and other than grade I on regular basis and on *ad hoc* basis separately; and

(c) the number of officers of Grade I and Grade II who are holding non-duty posts and the procedure of the Delhi Administration to fill up the vacancies in Grade I and II caused by their appointments to non-duty posts?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA):

- | | |
|-----------------------------|----|
| (a) (i) On regular basis | 21 |
| (ii) On <i>ad hoc</i> basis | 27 |
| (b) (i) On regular basis | 37 |
| (ii) On <i>ad hoc</i> basis | 38 |
| (c) (i) In Grade I | 50 |
| (ii) In Grade II | 39 |

The vacancies in Grade I and Grade II of the Subordinate to Executive Service will be filled up in accordance with the provisions of the Delhi Administration Subordinate Service Rules, 1967.

Allahabad Riots

5794. SHRI K. N. PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have paid any compensation to the family members of the people killed in communal riots in Allahabad on the 16th March 1968; and

(b) whether the causes of the riots have been investigated?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA):
(a) and (b). Information is being collected and will be laid on the Table of the House.

Calcutta Riots

5795. SHRI B. K. DASCHOWDHURY
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have paid any compensation to the people killed in the communal riots in Calcutta on the 17th March, 1968; and

(b) whether the causes of the riots have been investigated?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA):
(a) No one was killed in the communal riot in Calcutta on the 17th March, 1968.

(b) No formal inquiry has been made to find out the causes of the riot. According to information furnished by the State Government the